
(2021) 03 SEBI CK 0099

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No. 494 Of 2019

MLB Financial Services Ltd

APPELLANT

Vs

Securities & Exchange Board Of India

RESPONDENT

Date of Decision : 15-03-2021

Acts Referred:

Citation : (2021) 03 SEBI CK 0099

Hon'ble Judges : Tarun Agarwala, Presiding Officer; Dr. C. K. G. Nair, Member; M. T. Joshi, J

Bench : Full Bench

Advocate : Neerav Merchant, Nadeem Shama, Hari Om Maheshwari, Anubhav Ghosh, Ravishekhar Pandey

Judgement

1. We have heard Mr. Neerav Merchant, the learned counsel for the appellant and Mr. Anubhav Ghosh, the learned counsel for the respondent through video conference.
2. Order reserved.
3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.